

FROM NO. 4  
( SEE RULE 24)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH:

1. Original Application No. \_\_\_\_\_  
2. Misc Petition No. \_\_\_\_\_  
3. Contempt Petition No. \_\_\_\_\_  
4. Review Application No. \_\_\_\_\_

31/Aug/2006 in O.A 43/05

Applicant(s) Paritosh Deb

Respondent(s) U.C.I. Tons

Advocate for the Applicant(s) Mr. S. Sathya.....

Advocate for the Respondent(s) K.N. Chaudhary, Mr. S. Chaudhary

Notes of the Registry	Date	Order of the Tribunal
This Contempt petition has been filed by the Counsel for the petitioner w/s 17 of the C.A.T. Act, 1985 for drawing up Contempt proceeding against the Contemners for their willful and deliberate violation of the judgement and order dated 16.8.2005 passed in O.A 43/05 by this Tribunal.	15.11.06.	This Contempt Petition has been filed for non compliance of the order passed in O.A.No.43 of 05 dated 16.8.2005 directing the respondents "to absorb the applicant in any Group 'D' post next arises." Thereafter the applicant has filed representation (Annexure 2) dated 28.10.2005 praying for absorbing the applicant in any Group 'D' post. The specific averment made in the Contempt petition is that the respondents have willfully disobeyed the order of this Tribunal.
Laid before the Hon'ble Court for further order.		Issue notice to the Respondent No.2 to submit the fact whether the respondent has complied with the order or not.
Defects removed Q.M.		Post the matter on 5.1.07.
f Section officer.		Vice-Chairman

Pl. comply order dt'd.

15.11.06.

N.G.  
15.11.06

CP. 31/06 (OA 43/05)

Notice & order sent  
to D/Section for  
issuing to resp.  
not 2 day regd.  
A / D post.

~~Coat~~ D/No 1161  
22/11/06. DT 24/11/06

18.1.2007

Mrs R.S.Choudhury, learned counsel for the Respondents has filed an affidavit and submitted that orders of this Tribunal has already been complied with. Appointment order has already been issued to the Applicant vide Annexure-A and vide Annexure-B the Applicant has already joined in service.

Mr.R.Das, learned counsel for the Applicant is present. Considering the submissions made by counsel for the Respondents the Court is of the view that the Respondents had already complied with the orders of this Tribunal. Therefore, the C.P. is closed.

Abbildung filed by  
R No = 1 8 3

/ɒɒ/

### Vice-Chairman

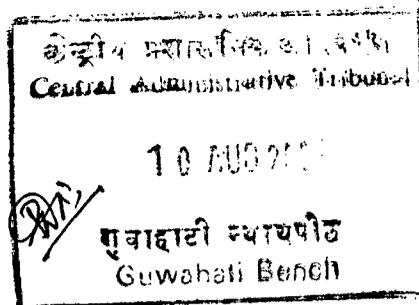
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17107

24.1.07

Copy of the order  
has been sent to  
the office for issuing  
the same to the  
L/ Advocates for the  
parties.

100

Defects  
No. Draft change and  
order copy  
16/08



Filed by:-  
The petitioner  
Bomolona Das  
Advocate

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

CP NO. .... /06  
IN OA NO. 43/05

Poritosh Deb.

-vs-

Union of India & Ors.

IN THE MATTER OF

An application under sec.17 of The Central Administrative Tribunal Act 1985 for drawing up contempt proceeding against the contemners for their willful and deliberate violation of the judgment and order dated 16.08.2005 passed in OA NO 43/05 by this Hon'ble Tribunal.

-AND-

IN THE MATTER OF

An application praying for appropriate execution of the judgment and order dated 16.08.2005 passed in OA NO. 43/05 by the Hon'ble Tribunal invoking Rule 24 of the Central Administrative Tribunal (procedure) Rules 1987.

-AND-

IN THE MATTER OF

Sri Poritosh Deb

S/O Late Sudhir Deb.

Vill. Char Ganks, P.S.:Khowdi

Dist.West Tripura, Tripura.

.....Petitioner

-Vs-

1. Shri Naba Kishore Sharma

The Director and Commissioner

Jawahar Navodaya Vidyalaya Samity

A-39, Kailash Colony

New Delhi-110048

2. Dr. Dilip Hazarika

The Deputy Director,

Jawahar Navodaya Vidyalaya Samity

Nongrim Hills

Shillong-793005

.....Contemnors

Respondents.

The humble application on behalf of the petitioner above named.

MOST RESPECTFULLY SHEWETH

1. That the petitioner had approached the Hon'ble Tribunal against the action of the respondents in terminating his service and not allowing him to continue with his work. The petitioner is a madhyamic plucked young person and due to poor economic condition he could not study further. On 27.2.93 he was appointed against a sanctioned post of Group-D on daily wage basis in the Jawahar Navodaya Vidyalaya Ramchandraghat, West Tripura. Thereafter he was appointed against a vacant post of Laboratory Attendant on a consolidated monthly pay of Rs.1000/- per month w.e.f 1.1.98 in the same school. By an order dated 24.9.99 his service was terminated. However due to poor economic condition he could not approach the Hon'ble Tribunal against the termination order. Thereafter on 15.11.99 he was again appointed as Laboratory Attendant-cum-Electrician in the same school. But surprisingly, on 1.4.00 the petitioner was verbally directed not to come to the school and his service is no longer required in the school. Aggrieved by the said action of the respondents the petitioner earlier approached this Hon'ble Tribunal by filing OA No 103/02 and the Hon'ble tribunal vide judgment and order dated 17.2.03 while disposing of the said OA directed the respondents to consider the case of the petitioner sympathetically. But the respondents in a very casual manner rejected the claim of the applicant by an order dated 23.6.03.

2. That the petitioner begs to state that challenging the legality and validity of the order dated 23.6.03 he once again had to approach the Hon'ble tribunal by way of filing OA No. 43/05. The Hon'ble Tribunal after hearing the parties at length was pleased to dispose of the said OA vide judgment and order dated 16.8.05 directing the respondents to absorb the petitioner in any Gr.D post as and when vacancy arises.

A copy of the said judgment and order dated 16.8.05 passed in OA No. 43/05 is annexed herewith and marked as ANNEXURE-1

3. That the petitioner immediately on receipt of the certified copy of the judgment, preferred representation dated 28.10.05 enclosing the copy of the said judgment to the concerned authority praying for implementation of the same but the respondent authorities have not implemented the Hon'ble Tribunal's order till date .

A copy of such representation dated 28.10.05 is annexed herewith and marked as ANNEXURE-2

4. That the petitioner begs to state that at present there are numbers of vacancy available in Gr. D post in Jawahar Navodaya Vidyalaya. In this regard mention may be made of the post of Electrician and Laboratory Assistant in Jawahar Navodaya Vidyalaya , Ramchandraghat,Khowdi,West Tripura which are at present lying vacant. But the respondents/contemners having full knowledge about the said vacancy position yet not absorbed the petitioner. The respondents by such inaction have shown complete disregard to the directive given by the Hon'ble Tribunal. The respondents for such inaction and willful and deliberate violation of the said judgment and order dated 16.08.2005 made themselves liable to be punished under Contempt of Courts Act.

5. That the petitioner begs to state that the contemnors have acted in violation of the judgment (Annexure-1) in not absorbing the applicant in gr.D post and as such they are liable to be punished severely for their such action invoking the power under section 17. of the Administrative Tribunal Act, 1985 read with provision under the Central Administrative Tribunal (Contempt of Court's ) Rule 1992 as well as the provisions contained in the Contempt of Court's Act 1971.

6. The respondents/contemnors have received the copy of the said representation but as on date nothing has been communicated to the petitioner.

7. That the petitioner begs to state that the respondents/ contemnors have willfully and deliberately violated the judgment and order dated 16.8.05 passed by this Hon'ble Tribunal and as such they are liable to be punished for committing contempt of Court's order and accordingly they are required to be punished severely in accordance with law.

8. That the petitioner begs to state that the respondents/ contemnors have not yet filed any Writ Petition against the judgment and order dated 16.8.05 and as such same has attained its finality. It is therefore, the respondents are bound to follow the said judgment and order dated 16.8.05 passed by the Hon'ble Tribunal in its true spirit. In case of any deviation from the said judgment amounts to committing contempt of Court's order and for the same the contemnors are liable to be punished in accordance with law.

9. That the petitioner has filed this application bonafide and

secure ends of justice.

In the premises aforesaid it is most respectfully prayed that Yours lordships would graciously be pleased to admit this petition, call for the records of the case and issue notices to the contemners calling upon them to show cause as to why appropriate contempt proceeding shall not be drawn up against them and punish them severely and after perusal of records and after hearing the parties on the cause or causes that may be shown, be further pleased to draw up appropriate contempt proceeding against each of the contemners and to punish them severely for their willful and deliberate violation of the judgment and order dated 16.8.05 with a further direction to comply and implement the said judgment forthwith without further delay and/or pass any such order/orders as may be deemed fit and proper considering the facts and circumstances of the case.

DRAFT CHARGE.

Whereas Shri Naba Kishore Sharma , the Director and Commissioner, Jawahar Navodaya Vidyalaya Samity, A-39, Kailash Colony, New Delhi-110048 and Dr. Dilip Hazarika, the Deputy Director, Jawahar Navodaya Vidyalaya Samity, Nongrim Hills, Shillong-79300 have willfully and deliberately violated the judgment and order dated 16.8.05 passed in O.A No. 43/05, by this Hon'ble Tribunal and as such they are liable to be punished severely for committing contempt of court's order.

AFFIDAVIT.

I, Shri Poritosh Deb, son of Late Sudhir Deb, aged about 31 years, resident of Vill. Char Ganks, P.S. Khowdi Dist. West Tripura, Tripura, do hereby solemnly affirm and state as follows:

1. That I am the petitioner in the instant case and as such I am well acquainted with the facts and circumstances of the case.
2. That the statements made in the affidavit and in the accompanying petition in the paragraphs ...<sup>5,6</sup>..... are true to my knowledge and those made in paragraphs ...<sup>1,2,3,4</sup>..... are matters of records are true to my information derived therefrom and the rests are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts.

And I sign on this affidavit on this the ... th day of ....., 2006.

*Poritosh Deb*

Applicant.

Identified by.

Solemnly affirm and state by the applicant who is identified by .

*Hridip Mr. Das.*

*Hridip Mr. Das.* Advocate.

Advocate.

*Devi  
Bandana  
Advocate*

CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH.

Original Application No. 43 of 2005:

Date of Order: This, the 16th day of August, 2005.

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

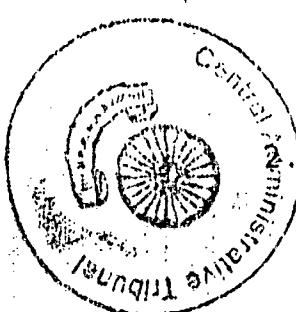
THE HON'BLE MR. K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

Sri Poritosh Deb  
Son of Late Sudhir Deb  
Village:- Char Ganks, P.S: Khowdi  
District: West Tripura, Tripura. .... Applicant.

By Advocates Shri S. Sarma & Ms. B. Devi.

- Versus -

16/8/05



1. The Union of India  
Represented by the Secretary  
to the Government of India  
Ministry of Human Resource Development  
New Delhi - 110 001.
2. Jawahar Navodaya Vidyalaya Samiti  
Represented by the President  
A-39, Kailash Colony  
New Delhi - 110 048.
3. The Director & Commission  
Jawahar Navodaya Vidyalaya Samity  
A-39, Kailash Colony  
New Delhi - 110 048.
4. The Deputy Director  
Jawahar Navodaya Vidyalaya Samity  
Nongrim Hills  
Shillong - 793 005.
5. The Principal  
Jawahar Navodaya Vidyalaya  
Ram Chandraghat, District: West Tripura  
Tripura. .... Respondents.

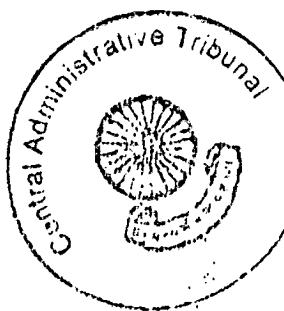
By Sr. Advocate Mr. K.N. Choudhury, Advocates Mrs. R. S. Choudhury & Mr. G. Rahul.

Attested  
Sri  
Advocate

ORDER (ORAL)

SIVARAJAN, J. (V.C.) :

68 The applicant was appointed as Group 'D'/daily wages employee in the Jawahar Navodaya Vidyalaya, Ramchandraghat, West Tripura on 27.2.1993. Later he was appointed against the vacant post of Laboratory Attendant on consolidated monthly pay of Rs.1,000/- w.e.f. 1.1.1993 in the same school. However, by an order dated 24.9.1999 his service was terminated. The applicant was again appointed as Laboratory Attendant-cum-Electrician in the School on 15.11.1999. Thereafter, w.e.f. 1.4.2000 his services were dispensed with. The applicant then filed O.A. No. 103/2002 which was disposed of by order dated 17.2.2003. The applicant was directed to make a representation before the respondents and the respondents were directed to consider the application sympathetically keeping in mind his past services for absorption in any Group 'D' post in accordance with law. The applicant accordingly filed a representation dated 13.3.2003 (Annexure-4). The said representation was rejected as per order dated 23.6.2003 (Annexure-5). It is stated therein that since recruitment rules did not allow consideration of appointments to any candidate other than the one sponsored by the Employment Exchange for recruitment the representation is rejected. The applicant again filed another representation dated 17.7.2003 and thereafter filed this O.A. The matter was heard on 20.6.2005 and the respondents were directed to file affidavit as to when



Op/2

procedures have been changed and as to whether there is any inhibition for considering the case of the applicant. Now an affidavit has been filed by the respondents in which it is stated that the post of Laboratory Attendant is earmarked for Scheduled Tribes and therefore the applicant, not being a Scheduled Tribe, cannot be accommodated in the said vacancy. It is further stated that there is no existing Group 'D' vacancy.

2. We have heard Ms. B. Devi, learned counsel for the applicant and Mr. G. Rahul, learned counsel appearing for the respondents.

3. The matter is in a very narrow campus. Admittedly, the applicant had worked under the respondents for a quite number of years both as Group 'D' employee and as a Laboratory Attendant in temporary capacity. This Tribunal by order dated 17.2.2003 (Annexure-3) had directed the respondents to consider the representation to be submitted by the applicant in a sympathetic manner taking into account the past service rendered by him under the respondents. In the impugned order, as already stated, the only reason stated is that the recruitment rules have been amended and only candidate sponsored by the Employment Exchange can be considered for appointment under any circumstance. From the affidavit now filed it is seen that the amendment to the recruitment rules have been made, only w.e.f. 7.5.2003. As already noted, the direction was issued

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by the Tribunal on 17.2.2005 and the applicant has made the representation on 13.3.2003.

4. From the above, it is clear that there was no inhibition in considering the case of the applicant for absorption to a Group 'D' post under the respondents on a date prior to 7.5.2003. The respondents, it appears, waited to pass the order on the representation till amendment to the recruitment rules made on 7.5.2005 and the impugned order as passed on 23.6.2005.

Now the respondents have come with another case that the post of Laboratory Attendant is reserved for Scheduled Tribe candidate and the applicant not being Scheduled Tribe candidate cannot be posted in the said vacancy. As we have already noted, the direction issued by this Tribunal in O.A.103/2002 was to consider the case of the applicant for absorption to any Group 'D' post. Now the further stand taken by the respondents is that there is no existing vacancy in Group 'D' posts. Considering the facts and circumstances of the case, we direct the respondents to absorb the applicant in any Group 'D' post next arises.

The O.A. is disposed of as above.

TRUE COPY

क्रमिक

23.6.05

अनुभाग अधिकारी  
Section Officer

Central Administrative Tribunal

सुवाहाटी ১১১১১১

GUWAHATI

सुवाहाटी, गুৱাহাটী, ভাৰত

S/VICE CHAIRMAN  
S/MEMBER (A)

Date- 28.10.2005

To,

The Director,  
Navodaya Vidyalaya Samiti  
A-39, Kailash Colony,  
New Delhi- 110048.

Sub:- Judgement and Order dtd. 16.8.2005 passed  
in O.A. No.43/05 by Hon'ble Central Administrative  
Tribunal, Guwahati Bench.

Sir,

With due reverence and profound submission I beg  
to lay the following few lines before your honour for kind  
consideration and necessary action thereof.

That Sir, challenging the legality and validity of  
the Order dated 23.6.2003 by which my prayer for absorption  
in Group 'D' Post has been rejected, I have approached  
Hon'ble Central Administrative Tribunal by way of  
filing OA No.43/05. The Hon'ble Tribunal after hearing  
the parties to the proceeding was pleased to dispose of  
the said OA vide Judgement and Order dated 16.8.2005  
directing the Respondents to absorb me in any Group  
'D' Post as and when the vacancy arises.

That sir, as per my knowledge presently there  
are number of vacancies available in Group 'D' Posts.  
Therefore, I earnestly request your honour kindly to  
absorb me in any group 'D' Post for which I shall  
remain ever greatful to you.

Thanking you,

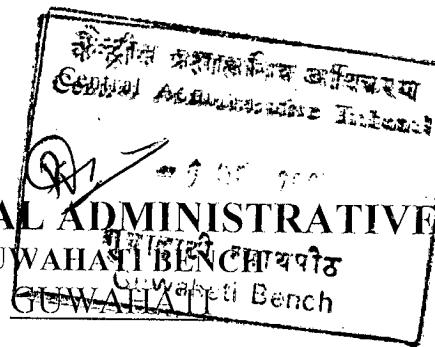
Sincerely Yours,

*Poritosh Deb*

Attached

*[Signature]*  
Advocate.

( Sri Poritosh Deb )  
S/o late Sudhir Deb  
Vill.:- Ganki.  
P.S.:- Khowdi  
Dist.:- West Tripura, Tripura.



FILED BY:  
The Respondents Nos 1 and 2  
THROUGH:  
R. S. Choudhury  
Advocate 08/01/07  
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI Bench

CONTEMPT PETITION NO.31 OF 2006

ORIGINAL APPLICATION NO.43 OF 2005

IN THE MATTER OF:-

Sri Paritosh Deb

...Petitioner

-Versus-

1. O. Nabakishore Singh,  
Commissioner, Navodaya  
Vidyalaya Samiti, A-28, Kailash  
Colony, New Delhi-110048.
2. Shri D. Hazarika,  
Commissioner, Navodaya  
Vidyalaya Samiti, Nongrim  
Hills, Shillong-793001.

... Respondents

-AND-

IN THE MATTER OF:-

An Affidavit on behalf of the  
Respondents Nos.1 and 2

A F F I D A V I T

I, Shri Debanand Hazarika, son of Late D.D. Hazarika, aged about 56 years, presently serving as Deputy Commissioner, Navodaya Vidyalaya Samiti, Ministry of Human Resources Department, Shillong, Meghalaya do hereby solemnly affirm and state as follows:-

1. That, I am the Deputy Commissioner of the Navodaya Vidyalaya Samiti and I have been impleaded as Respondent No.2 in the aforesaid Contempt Petition. As such, I am well conversant with the facts of the instant case and I am competent to swear this affidavit. I have been duly authorized to swear this affidavit on behalf of the Respondent No.1.
2. That, the Respondent No.2 herein places the following facts for due consideration before this Hon'ble Tribunal.
  - i) That in compliance with the Order dated 16.08.2005 passed by this Hon'ble Tribunal, the Petitioner has been absorbed in a Group 'D' post of Mess Helper vide reference No. F.1-8/JNV (RCG)/2006-07/1089-92 dated 13.12.2006 at JNV, Ramchandraghat, Khowai, West Tripura.

A copy of the Appointment letter dated 13.12.2006 is annexed herewith and marked as ANNEXURE-A
  - ii) That, however it is pertinent to state that the Petitioner is not educationally qualified to be appointed for the post of Electrician-cum-Plumber or Laboratory Attendant in Jawarhar Navodaya Vidyalaya. Hence, he has been offered to join as Mess Helper giving weightage to his educational qualification, which is also a Group 'D' post.
3. That, the Deponent states that the Petitioner had no objection regarding his appointment to the post of Mess Helper. As such, the Petitioner accordingly joined at Jawarhar Navadaya Vidyalaya, Ramchandraghat, Tripura (W) on 15.12.2006.

A typed copy of the joining report dated 15.12.2006 is annexed herewith and marked as ANNEXURE-B
4. That, the answering Respondent humbly begs to submit that the Joining Report of the Petitioner, has been informed by the Principal of the Jawahar Navodaya

Vidyalaya, Ramchandghat, Tripura (W) to the Deputy Commissioner, Navodaya  
Vidyalaya Samiti, Shillong vide letter dated 20.12.2006.

A copy of the Joining Report dated 20.12.2006 is  
annexed herewith and marked as **ANNEXURE-C.**

5. That, the Deponent humbly begs to submit that there has been a slight delay in appointing the Petitioner. Such delay has occurred due to the fact that no 'Group D' post was vacant at that particular point of time. The Petitioner's representation has been considered sympathetically on occurrence of vacancy in 'Group D' posts of Mess Helper was given to him which is a 'Group d' post which he is eligible. The incumbent has joined in the said post w.e.f. 15.12.2006. It is categorically stated that there has been no willful or deliberate omission or commission on the part of the Deponent in the instant case. However, the Deponent tender their unconditional apology for the delay in implementing the directions of the Hon'ble Tribunal, which has apparently occurred for, reasons beyond the control of the Deponent.
  
6. That in view of the facts and circumstances that have been narrated herein above, it is hereby prayed that this Hon'ble Tribunal may be pleased to close the abovementioned contempt petition and discharge the notices of contempt.

And for this act of kindness, the deponent as in duty bound shall ever pray

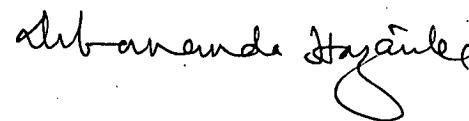
...AFFIDAVIT...

## AFFIDAVIT

I Sri Debananda Hazarika son of Late D.D. Hazarika aged about 56 years, currently serving as Deputy Commissioner, Navodaya Vidyalaya Samiti, Ministry of Human Resource Development, Shillong, Meghalaya do hereby Solemnly affirm and state as follow:

1. That I am the Respondent No.2 in the instant case and as such I am fully conversant with the facts and circumstances of the case. I have been duly authorised by the Respondent No.1 to file this affidavit on his behalf.
  
2. That the statements made in this affidavit and in paragraphs 1, 2(partly), 3(partly), 4(partly), 5 and 6 are true to my knowledge and those made in paragraphs 2(partly), 3(partly) and 4(partly) being matters of record are true to my information derived therefrom and the rest are my humble submissions before this Hon'ble Tribunal

And I sign this affidavit on this the 9<sup>th</sup> January 2007 at Guwahati.



**D E P O N E N T**

**Advocate**

ANNEXURE-'A'



**Jawahar Navodaya Vidyalaya**

(Ministry of human resource development, govt. of India)

Dept. Of secondary and higher secondary education)

RAMACHANDRAGHAT, KHOWAI, WEST TRIPURA

TRIPURA - 789207

TeleFax: 03825- 222550

Email: [jnvreghat\\_2004@yahoo.co.in](mailto:jnvreghat_2004@yahoo.co.in)

Website: [jnvwest.tripura.nvsro.org](http://jnvwest.tripura.nvsro.org)

CBSE -Aff. No-2040001/2007, School Code: 05607

Ref: No-F.1-8/JNV (RCG)/2006-07/ 1089 - 92

Dated. 13.12.2006

To

Mr. Paritosh Deb,  
S/O: Late Sudhir Deb  
Vill: Char Ganki  
P.S: Khowai  
Dist. West Tripura

Sub: Appointment to the post of Mess Helper in the Navodaya Vidyalaya Samiti offer of appointment.

Sir,

On the basis of the office order No-O.A.No.43/05/P.Deb/NVS (SHR)/(Pers)/06 dated. 11<sup>th</sup> December 2006 of the Navodaya Vidyalaya Samiti, Regional Office, Shillong, you are hereby appointed to the post of Mess Helper at Jawahar Navodaya Vidyalaya, Ramchandraghat, (w) Tripura in the scale of pay 2550-55-2660-60-3200 plus other allowances as admissible under the rules on purely temporary basis with effect from 13.12.2006. The terms & conditions of the services will be governed in accordance with the prevailing rule and regulation of the Samiti amended from time to time.

2) You will be on probation for a period of two years. Your regularization in the Samiti will be considered only after successful completion of probation on the satisfaction of the competent authority.

3) The undersigned has reserved the right to terminate your services at any time during the probation period without assigning any reasons by giving one month pay in lieu of notice.

Conted...P/2

*(Signature)*  
Certified to be true Copy

Rakhee Sisodia Chowdhary  
ADVOCATE

4) in case, you are willing to accept the offer on the terms and conditions mentioned above, with retrospective effect from

You are requested to report for duty to the Principal, JNV Ramchandraghat (w) Tripura on 17.12.2006 failing which it will be presumed that you are not willing to accept the offer and this offer will automatically stand cancelled.

5) Before joining in the post you are liable to produce the following certificates to the Principal.

- i) Character Certificate from 1<sup>st</sup> Class Magistrate/Gazetted Officer.
- ii) Original educational qualification certificate etc.
- iii) Birth Certificate/Age Certificate
- iv) Employment Registration Card
- v) Medical fitness certificate from a competent authority (Enclosed format).

PRINCIPAL  
(K.KRUPANANDAM)

*Copy to:-*

1. The DM & Collector, (Chairman, VMC), West Tripura District kind information please.
2. The Deputy Commissioner, NVS (SHR) Shillong for kind information please.
3. Personal file of the employee
4. Office copy.

13/12/06  
PRINCIPAL  
(K.KRUPANANDAM)

Principal,  
Jawaharlal Nehru Vidyalaya  
Rancharhia, West Tripura  
Pin 796207

## ANNEXURE-B

(Typed Copy)

Jawahar Navodaya Vidyalaya  
Ramchandra Ghat  
Tripura (West)  
Khowai.

Sub: Joining Report

Sir,

I, Mr. Paritosh Deb son of Late Sudhir Deb, Char Ganki, P.S. Khowai Dist: West Tripura have been appointed to the post of Mess Helper vide reference No. F.1-8/JNV(RCG)/2006-2007/1089-92 dated 13.12.2006 at Jawahar Navodaya Vidyalaya , Ramchandra Ghat , Tripura(West). I present myself to be appointed to the aforesaid post.

May I Therefore request you to appoint me to the post of Mess Helper in your Vidyalaya.

Yours Faithfully  
Sd/-Illegible  
Paritosh Deb  
Char Ganki  
Khowai  
Tripura(West)  
Dt. 15/12/06

Allowed to Join Duty on 15/12/06 A/N

Sd/Illegible

Principle

Jawahar Navodaya Vidyalay  
Ramchandra Ghat West Tripura  
Pin - 798207

Certified to be true Copy

  
Rakhee Sirauthia Chowdhury  
ADVOCATE

## ANNEXURE-B

Ramchandrapur, Tripura West  
Khawai

Sub: Joining report.

Sir,

I, Mr. Paritosh Deb, Sl.no: Late Sudhir Deb, Vill: Char Gantak,  
P.S: Khawai, Dist: West Tripura have been appointed to the post  
of Mess Helper vide Ref: NO-F.I-8/JNV (R.C.H) / 2006-07/1089-92  
dated 13.12.2006 at Jawahar Navodaya Vidyalaya, Ramchandrapur,  
Khawai, Tripura (w). I present myself to be appointed to  
the aforesaid post.

May I, therefore request you to appoint me to the  
post of Mess Helper in your Vidyalaya.

Yours faithfully  
Paritosh Deb

Paritosh Deb.

Char Gantak

Khawai, Tripura (w)

Dt. 15/12/06.

Accepted & Join date  
on 15/12/06 At  
15/12/06  
Principal  
Jawahar Navodaya Vidyalaya  
Ramchandrapur West Tripura  
Pin-783207

Certified to be true Copy

Rakhee Siraustia Chowdhury  
ADVOCATE

## ANNEXURE - C



### Jawahar Navodaya Vidyalaya

(Ministry of Human resource development, govt. of India  
Dept. of secondary and higher secondary education)  
RAMACHANDRAGHAT, KHOWAI, WEST TRIPURA  
TRIPURA - 788207

TeleFax: 03825- 222550

Email: [invreghat\\_2004@yahoo.co.in](mailto:invreghat_2004@yahoo.co.in)

Ref: 1-8/JNV(RCG)/2006-07/ 103

Dated. 20.12.2006

To

The Deputy Commissioner,  
Navodaya Vidyalaya Samiti,  
Regional Office, Non Grim Hills  
Shillong - 793003

Sub: Joining Report of fresh regular Mess Helper in r/o Mr. Paritosh Deb- regarding.

Ref: 1. NVS, Shillong Office Order No-O.A.No.43/05/P.Deb/NVS (SHR)/ (Pers)/06 dated. 11<sup>th</sup> December 2006  
2. This office order No- F.1-8/JNV (RCG)/2006-07/1089-92, dated. 13.12.2006

Sir,

With reference to the subject cited above, this is to inform you that Mr. Paritosh Deb joined on 15.12.2006 (AN) in this Vidyalaya on regular basis in the capacity of Mess Helper.

This is for your kind information and further action please.

Thanking you,

Yours faithfully,

PRINCIPAL  
(K.KRUPANANDAM)

*Principal*  
Jawahar Navodaya Vidyalaya,  
Ramchandraghat, West Tripura,  
Pin. 788207

Certified to be true Copy

*Rakhee Siraauthia Chowdhury*  
ADVOCATE

Date: 8<sup>th</sup> January 2007

## NOTICE

From: Mrs. R. S. Chowdhury,  
Advocate

To : Mr. A. Ahmed,  
Advocate

Sub: Contempt Petition No.31 of 2006  
Original Application No.43 of 2005

Sri Paritosh Deb

....Petitioner

-Versus-

O. Nabakrishna Singh and Anrs.

...Respondents

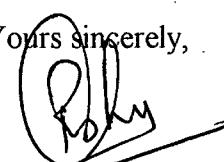
Sir,

Please find herewith a copy of the Affidavit filed on behalf of the Respondents above named. Kindly acknowledge receipt of the same.

Thanking you,



Yours sincerely,



Mrs. R. S. Chowdhury,  
Advocate

Received copy